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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


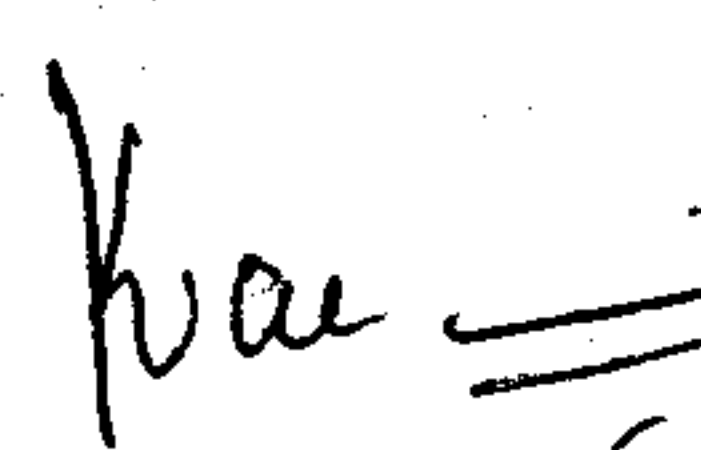

**IA 83/2018 in TP No. 62/397-398/NCLT/AHM/2016 (New)
CP No. 17/397-398/CLB/MB/2014 (Old)**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.03.2018**

Name of the Company: Jaynarayan Pusaram Karwa & Ors.
V/s.
Mukund Subhash Karwa & Ors.

Section of the Companies Act: Rule 32 of NCLT Rules, 2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	S.N. Soparkar	Sr. Adv	Applicants	
2.	Kunal Vaishnav	Adv	"	
	HARMISH K. SHAH	Adv	HAR. Petitioner	

ORDER

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Kunal Vaishnav present for Applicants. Learned Advocate Mr. Harmish Shah i/b Learned Advocate Mr. Nandish Chudghar present for Respondents/ Original Petitioner in IA 83/2018.

Applicant has also filed additional Affidavit with ^{a signed} copy to the other Side.

Heard arguments of learned Counsel for Applicant and learned Counsel for Respondents.

On perusal of the record it is found that Hon'ble Justice K K Lahoti (Retd) ^{was} appointed as Independent administrator in the instant matter as such it is expedient to know the comments/ Report of the Independent administrator.

Petitioner as well as Registry is also directed to issue notice ^{to} ~~upon~~ the Hon'ble Justice K K Lahoti (Retd) ^{the Administrator} inviting his comments/Report, if any, preferably on or before 23.03.2018.

List the matter on 23.03.2018 i.e. as before


MANORAMA KUMARI
MEMBER JUDICIAL


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 14th day of March, 2018.